

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

26. C.P. (IB)/373(MB)2024

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 09.07.2024**

NAME OF THE PARTIES: - Indian Bank
V/s
Davis Kolattukudy Paul

Section: U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P.(IB)/373(MB)2024: -

Presence: -

Adv. Tejasvi Dalvi

..... Applicant/Petitioner.

None Present

.... Respondent/Personal Guarantor.

Heard the Counsel appearing for the Applicant/Petitioner. The above Company Petition is filed by the Indian Bank for initiation of the Insolvency Resolution Process against Davis Kolattukudy Paul who is the personal guarantor of M/s Landmark Motels and Travels Pvt. Ltd.

The Financial Creditor invited our attention to the copy of the deed of guarantee executed by the Respondent in favour of the Petitioner dated 14.02.2019. Learned Counsel appearing for the Financial Creditor further invited the attention of this Bench to the demand notice (Form-B) dated 07.11.2023 thereby calling upon the Personal Guarantor to pay an outstanding amount of Rs. 34,64,23,853.20/- as on

30.09.2023 and also invited the attention of this bench to the proof of the demand notice. The Financial Creditor has not suggested the name of the Resolution Professional.

After hearing the Submissions and upon perusing the above documents, this bench appoints Mr. Sachin Shrinivas Bhattad having IBBI Registration No. IBBI/IPA-001/IP-P00680/2017-2018/11159 as Resolution Professional having its registered address at Flat No. 1A, 1st Floor, Vijay Towers, 139, Railway Lines, Solapur, Maharashtra ,413001, Email ID:- sachinbhattadca@gmail.com, Mobile No. 9422067294 to examine the Petition and file his report within 10 days from the date of the uploading the order. A copy of the report be served upon the Personal Guarantor. List this matter on **18.09.2024** for submission of the report and reply/objection, if any, on behalf of the Respondent.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)